- 7. It will be compulsory for a cable TV network to carry all Doordarshan signals which are available in the area through terrestrial transmitters;
- 8. The distribution of programmes through cable TV networks should be brought within the definition of "Public Exhibition". This may call for making suitable EmendmeDts in related enactments;
- 9. The copyright act may be suitably amended for providing distribution of programmes through cable TV networks as a distinct category of copyright; and
- 10. The requests received from Government/Semi-Government/Autonomous Bodies for establishment of Dish-Antenna systems to receive TV signals from foreign satellites for the benefit of foreign experts employed in these organisations may continue to be considered on case to case basis in consultation with the Ministries of External Affairs, Home Affairs and Information & Broadcasting.

## The impact of BBC (WST), Satellite TV. and C.N.N, on Doordarshan

542. SHRI RAMACHANDRAN PILLAI:

DR. ABRAR AHMED :
CHOWDHRY HARI
SINGH;

Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

- (a) what is the impact of BBC world service Television (WST) the Satellite Television Asian Region, GNN etc. on our Doordarshan vi ewers;
- (b) whether Government have conducted any studies in this regard; if so, the details thereof; and
- (c) what steps Doordarshan propose to take to improve further the quality of the Doordarshan programmes ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) Programmes from CNN, STAR TV etc. are available only to those viewers of Doordarshan who have installed a suitable dish antenna. Doordarshan has not contucted any study to assess the impact of these programmes on those who view them.

(c) Constant efforts continue to be made to upgrade the technology and to bring about qualitative improvement in the programme content and format of Doordarshan so as to sustain the interest of its viewers.

## Implementation of Prasar Bharat! Act

543. SHRI KAPIL VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government have fixed a dead line to implement the Prasar Bharati Act;
- (b) whether Government propose to bring about some amendments in the Act, if so, the details thereof and by when these amendments are likely to be introduced in the Parliament; and
- (c) what are the recommendations of the Committee set up by Government on competition in electronic media and what are Government's reactions thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS); (a) and (b) Many essential formalities and amendments need to be completed and various steps taken before the Prasar Bharati Act can be implemented.